

ITEM NO.44

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. H. SHASHIDHARA SHETTY

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 3361/2019

KESHARI SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(ONLY SLP(Cr1) No.1348-1350/2022 TO BE LISTED BEFORE THE REGISTRAR COURT.)

WITH

SLP(Cr1) No. 1348-1350/2022 (II)

(ONLY SLP(Cr1) No.1348-1350/2022 TO BE LISTED BEFORE THE REGISTRAR COURT.)

Date : 30-01-2023 This petition was called on for hearing today.

For Petitioner(s)

Ms. Parul Shukla, AOR
Ms. Shreya Bhojnagarwala, Adv.

For Respondent(s)

Ms. Ruchira Goel, AOR
Mr. Adit Jayeshbhai Shah, Adv.

Mr. Devvrat, AOR

Mr. Bhuwan Raj, AOR
Mr. C Solomon, Adv.
Mr. Raghunath Pathak, Adv.
Ms. Manju Savita, Adv.
Mr. Anubhav Mehrotra, Adv.
Mr. Achintya Tiwari, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

SLP(Cr1) No. 1348-1350/2022

Service is complete on respondent No.1 but none has entered appearance.

Contd...

Ld. counsel for respondent Nos.3 and 4 prays for and is granted four weeks' time, as last opportunity, for filing counter affidavit.

Despite last opportunity having been granted, Ld.Counsel for the petitioner has not taken appropriate steps in respect of deceased respondent No.2.

Registry to process the matter for listing before the Hon'ble Judge in Chambers for necessary directions.

H. SHASHIDHARA SHETTY
Registrar